

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 1<sup>st</sup> July, 2015.

No. LR (A) 32/92/Pt.III/272 - The Governor of Meghalaya in exercise of powers conferred under Section 24 (3) of the Code of Criminal procedure 1973 is pleased to extend the term of appointment of the following persons as Government Pleader/Public Prosecutor, for the respective Districts as indicated against each name for the period of one year with effect from 01.07.2015 to 30.06.2016

<u>Names</u>	<u>District</u>	<u>Headquarters</u>
1. Shri I.C. Jha	- East Khasi Hills Dist., Shillong	Shillong
2. Shri Benzee Laitmon	- West Jaintia Hills Dist., Jowai	Shillong
3. Shri R. Jana Nongbet	- East Jaintia Hills Dist., Khliehriat	Shillong
4. Shri L. Wahlang	- Ribhoi District, Nongpoh	Nongpoh
5. Shri Sumis N. Marak	- West Khasi Hills, Nongstoin	Shillong
6. Smti Ibaphidahunshisha L. Mawphlang	- South West Khasi Hills Dist., Mawkyrwat	Shillong
7. Smti J. Chetry	- { West Garo Hills Dist., Tura South West Garo Hills Dist., Ampati }	Tura
8. Shri A.R. Marak	- { East Garo Hills Dist., Williamnagar North Garo Hills Dist., Resubelpara. }	Tura

  
(L.M. Sangma)

Secretary to the Government of Meghalaya,  
Law Department.


Memo No. LJ (A) 32/92/Pt.III/272-A,

Dated Shillong, the 1<sup>st</sup> July, 2015.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong – 793001.
2. The Additional Advocate Generals, Meghalaya, High Court of Meghalaya, Shillong – 793001.
3. The Deputy Commissioner, East Khasi Hills District, Shillong/ Jowai/ Khliehriat/ Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/Resubelpara/Ampati.
4. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Tura.
5. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Public Prosecutor/Government Pleader shall be paid a retaining fee of Rs. 3,500/- Pm and fees for appearances etc. as laid down in O.M. No. LR (B) 15/2002/Pt./102 dt. 02.02.2009
6. The Director General of Police, Meghalaya, Shillong.
7. The Superintendent of Police, Shillong/Jowai/Khliehriat/Nongpoh/ Mawkyrwat/Tura/Ampati/Williamnagar/Resubelpara.
8. The Advocates concerned. Charged report of assuming charge as Public Prosecutor/Government Pleader may be sent to this Department and his/her contact No. should also be furnished.
9. The Secretary of the Shillong High Court Bar Association.
10. The Secretary, Shillong Bar Association, Shillong.
11. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
12. DIPR, Shillong.
13. The Treasury Officer, Shillong/Jowai/Khliehriat/Nongpoh/Nongstoin/Mawkyrwat/Tura/ Williamnagar/Resubelpara/Ampati.
14. Law (B) Department.
15. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
16. Guard file.

By order etc.,

  
Secretary to the Government of Meghalaya,  
Law Department.